

NOTIFICATIONS UNDER CUSTOMS ACT 1962 AND CENTRAL EXCISES AND SALT ACT, 1944, CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Drawback (Second Amendment) Rules, 1982 published in Notification No. G.S.R. 364(E) in Gazette of India dated the 30th April, 1982 together with an explanatory memorandum.

(ii) The Customs and Central Excise Duties Drawback (Third Amendment) Rules, 1982, published in Notification No. G.S.R. 368(E) in Gazette of India dated the 5th May, 1982 together with an explanatory memorandum.

[Placed in Library. See No. LT-4167/82]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 415(E) published in Gazette of India dated the 18th May, 1982 together with an explanatory memorandum exempting bars or rods of alloy steel having certain specifications imported for the manufacture of valves for internal combustion engines from basic customs duty in excess of 60 per cent *ad valorem*.

(ii) G.S.R. 424(E) and 425(E) published in Gazette of India dated the 26th May, 1982 together

with an explanatory memorandum regarding exemption to lead glass tubings and rods for the manufacture of components for electrical lamps and fluorescent tubes from basic customs duty in excess of 25 per cent *ad valorem* and from the whole of auxiliary duty of customs leviable thereon.

(iii) G.S.R. 426(E) published in Gazette of India dated the 27th May, 1982 together with an explanatory memorandum making further amendments to Notification No. 240-Customs dated the 30th December, 1978 so as to authorise the Department of Electronics as the authority for issuing certificates in respect of import of parts of Digital-Digital-Ana and similarly combination type watches.

(iv) G.S.R. 449(E) published in Gazette of India dated the 7th June, 1982 together with an explanatory memorandum making further amendment to Notification No. 231-Customs dated 27th November, 1980 so as to authorise the General Managers of the concerned units of BHEL to issue the certificate for availing concessional customs duty on parts required for initial setting up, assembly or manufacture of any articles falling under heading 85.01 (1) of the Customs Tariff Act.

(v) G.S.R. 456(E) published in Gazette of India dated the 18th June, 1982, together with an explanatory memorandum making further amendment to Notification No. 166-Customs dated the 19th August, 1980 so as to extend the validity of Customs duty exemption of coking coal upto 30th June, 1983.

(vi) G.S.R. 467(E) published in Gazette of India dated the 23rd June, 1982 together with an

explanatory memorandum making further amendment to Notification No. 68-Customs dated the 1st April, 1980 so as to extend concessional customs duty to Nylon guts falling under Heading No. 39.01/06.

(vii) G.S.R. 471(E) published in Gazette of India dated the 25th June, 1982 together with an explanatory memorandum exempting crude sodium borate from basic customs duty in excess of forty per cent *ad valorem* and from the whole of additional customs duty leviable thereon.

(viii) G.S.R. 470(E) published in Gazette of India dated the 28th June, 1982 together with an explanatory memorandum making further amendment to Notification No. 149-Customs dated the 23rd July, 1980 so as to extend the validity of concessional customs duty on parts of photographic cameras upto the 30th June, 1982.

(ix) G.S.R. 474(E) and 475(E) published in Gazette of India dated the 28th June, 1982 together with an explanatory memorandum exempting certain specified goods imported in connection with offshore oil exploration from the whole of basic additional and auxiliary duties of customs leviable thereon.

(x) G.S.R. 479(E) published in Gazette of India dated the 29th June, 1982 together with an explanatory memorandum making further amendment to Notification No. 201-Customs dated the 14th October, 1980 so as to extend customs duty exemption on gold imported under the Scheme for gold ornaments and articles for sale at exhibitions abroad.

(xi) G.S.R. 483(E) published in Gazette of India dated the 1st July, 1982 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

[Placed in library. See No. LT-4168/82]

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 453(E) published in Gazette of India dated the 11th June, 1982 together with an explanatory memorandum regarding Central Excise Duty Rebate Scheme for excess production of sugar during May-September 1982.

(ii) G.S.R. 463(E) published in Gazette of India dated 22nd June, 1982 together with an explanatory memorandum regarding making amendments to Notification No. 104/82-CE dated the 28th February, 1982.

(iii) G.S.R. 480(E) published in Gazette of India dated the 30th June, 1982 together with an explanatory memorandum regarding exemption from the payment of Central Excise duty on animal drawn vehicles manufactured out of iron sheets, rods, bars and angles and falling under Item No. 62 of the First Schedule to the Central Excise and Salt Act, 1944.

[Placed in library. See No. LT-4169/82]

12.08 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from